

Seventeenth Loksabha

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Title: Regarding release of MPLADS funds.

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**SHRIMATI SARMISTHA SETHI (JAJPUR):** Sir, paragraph 4.7 and paragraph 4.10 of the MPLADS Guidelines clearly state that the balance of MPLAD funds left by the predecessor MP of Lok Sabha would be passed on to the successor MP. Further, the works of MPLAD shall be completed within 18 months from the date of dissolution of Lok Sabha.

In my constituency, that is, Jajpur in the State of Odisha, the MPLAD account of my predecessor is yet to be closed despite lapse of timeline due to non-receipt of full amount from the Government of India, and the works recommended by my predecessor could not be completed as work orders were not released due to non-availability of funds.

When MPLADS was suspended for the financial years 2020-21 and 2021-22, I requested the Ministry of Statistics and Programme Implementation to issue clarification in this regard and release the funds so that the amount, including the interest accrued in my predecessor's account, can be utilized for the developmental activities of my constituency. But I am yet to get any response from the Ministry.

I humbly request the hon. Minister, through you, Sir, to look into the matter and issue necessary clarifications and instruction to the authorities concerned to release the funds accordingly.